

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4273
ANSWERED ON:18.12.2014
LAND FOR INDUSTRIAL USE
Gandhi Shri Feroze Varun

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of land provided for industrial use during each of the last three years and the current years, State/UT-wise;
- (b) whether provisions exist for land to be returned back to the Government in case allotted land remains unutilised for more than a certain period of time, if so, the details thereof;
- (c) the details of land returned back due to non-utilisation by the party to which land was allotted, State/UT-wise;
- (d) whether land acquired by the Government has remained unutilised for more than 18 months;
- (e) if so, the details thereof and reasons therefor, State/UT-wise; and
- (f) the percentage of the above mentioned unutilised land due to projects delayed by Public Sector Undertakings?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI BIRENDER SINGH)

(a) to (c): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List 11 (State List) of the Seventh Schedule of the Constitution of India. Thus, a central and systemic record of land provided for industrial use by the States and the land remaining unutilized thereof is not maintained by the Central Government,

(d) to (f): Under the Land Acquisition Act, 1894 there was no provision to return the unutilized land. The Act has now been repealed and The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 came into force with effect from 01.01.2014. Section 101 of the aforesaid Act, 2013 provides that 'When any land acquired under this Act remains unutilised for a period of five years from the date of taking over the possession, the same shall be returned to the original owner or owners or their legal heirs, as the case may be, or to the Land Bank of the appropriate Government by reversion in the manner as may be prescribed by the appropriate Government.'

Explanation:- For the purpose of this section, 'Land Bank' means a governmental entity that focuses on the conversion of Government owned vacant, abandoned, unutilised acquired lands and tax-delinquent properties into productive use.'